

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P.(C) No.1585 of 2019**

Mohammad Shahbaj Alam ..... Petitioner  
Versus  
The State of Jharkhand & Ors. .... Respondents

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**  
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For the Petitioner : Mr. Rajeeva Sharma, Sr. Advocate  
For the State : Mr. Gaurav Abhishek, A.C. to A.G.  
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16/14.09.2020 The present writ petition is taken up today through Video conferencing.

Mr. Gaurav Abhishek, learned A.C. to A.G. submits that a supplementary affidavit has been filed on-line today in compliance of the order dated 24<sup>th</sup> August, 2020.

Mr. Rajeeva Sharma, learned senior counsel for the petitioner submits that he has not been served with the copy of the said supplementary affidavit.

On this Mr. Gaurav Abhishek, learned A.C. to A.G. undertakes to file hard copy of the said supplementary affidavit by 15<sup>th</sup> September, 2020 after serving a copy of the same to the office of Mr. Rajeeva Sharma, learned senior counsel for the petitioner.

Put up this case on 23<sup>rd</sup> September, 2020 under the heading "**For Admission**".

**(Rajesh Shankar, J.)**

*Rohit*